

Central Administrative Tribunal  
Principal Bench: New Delhi

(17)

OA No. 2120/97

New Delhi this the 4th day of May 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)  
Hon'ble Mr. V.K. Majotra, Member (A)

1. Shri S. Narasimha Kumar  
S/o Shri S. Koteswara Rao  
C/o SS/ELS/SE Rly/Waltair  
PO NAD, Visakhapatnam.
2. Shri G. Neela Kanteswara Reddy  
S/o Shri G. Bhagwati Rao  
C/o SS/ELS/SE Rly/Waltair  
PO NAD, Visakhapatnam.
3. Shri P. Ramesh  
S/o Shri P. Chinni Krishna  
C/o SS/ELS/SE Rly/Waltair  
PO NAD, Visakhapatnam.
4. Shri T. Venkata Rao  
S/o Shri T. Appala Swamy  
C/o SS/ELS/SE Rly/Waltair  
PO NAD, Visakhapatnam.

...Applicants  
(By Advocate: Shri Anis Suhrawardy)

Versus

1. Union of India  
through the Chairman  
Railway Board  
Rail Bhawan, New Delhi.
2. The General Manager  
South Eastern Railway  
Garden Reach  
Calcutta.
3. The Chief Personnel Officer  
South Eastern Railway  
Garden Reach, Calcutta.
4. The Divisional Railway Manager  
South Eastern Railway  
Waltair, Andhra Pradesh.
5. The Senior Divisional Electrical Engineer  
TRS/South Eastern Railway  
Waltair, Andhra Pradesh.
6. Shri R.T. Vizian  
S/o Shri R.T. Kuttani  
Fitter Grade III  
C/o Sr. DEE/TRS/South Eastern Railway  
Waltair, Andhra Pradesh.
7. Smt. A. Tirumala Devi  
D/o A. Radhakrishna  
Fitter Grade III  
C/o Sr. DEE/TRS/South Eastern Railway  
Waltair, Andhra Pradesh.

Pr

8. Shri D.V. Rao  
 S/o D. Suryanarayana  
 Fitter Grade III  
 Senior DEE/TRS/South Eastern Railway  
 Waltair, Andhra Pradesh. ... Respondents

(By Advocate: Shri P.S. Mahendru)

ORDER (Oral)

Smt. Lakshmi Swaminathan, Member (J)

It is seen from the pleadings on record that the applicants are working at Waltair, Andhra Pradesh and their main reliefs are against the Railway Authorities at Waltair, Andhra Pradesh. The respondents have correctly taken a plea that the present OA is not maintainable in the Principal Bench.

2. In the facts and circumstances of the case, we agree that the Principal Bench of the Central Administrative Tribunal has no territorial jurisdiction in this matter, having regard to the provisions of Section-14, 19 of the Administrative Tribunal's Act read with Rule-6 of the Central Administrative Tribunal Procedure (Rules) 1987.

3. In the circumstances, OA is returned to the learned counsel for the applicants to pursue his remedy in the appropriate forum. Registry may retain one set of the documents for record purposes.

4. OA is accordingly disposed of as above.

V.K. Majotra  
 (V.K. Majotra)  
 Member (A)

Lakshmi Swaminathan  
 (Smt. Lakshmi Swaminathan)  
 Member (J)

cc.